

**Bill No. 15 of 2014**

THE ANDHRA PRADESH REORGANISATION  
(AMENDMENT) BILL, 2014

A  
BILL

*to amend the Andhra Pradesh Reorganisation Act, 2014.*

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2014.

Short title  
and  
commencement.

(2) It shall be deemed to have come into force on the 29th day of May, 2014.

6 of 2014. 5      2. In the Andhra Pradesh Reorganisation Act, 2014, in section 3, for the words, brackets, letters and figures “Khammam (but excluding the revenue villages in the Mandals specified in G.O.Ms.No. 111 Irrigation & CAD (LAIV R&R-I) Department, dated the 27th June, 2005 and the revenue villages of Bhurgampadu, Seetharamanagaram and Kondreka in Bhurgumpadu Mandal)”, the words and brackets “Khammam (but excluding the Mandals of  
10 Kukunoor, Velairpadu and Bhurgampadu but not including its revenue villages of Pinapaka,

Amendment  
of section 3.

Morampalli Bazar, Bhurgampad, Nagineniprolu, Krishnasagar, Tekula, Sarapaka, Iravendi, Mothepattinagar, Uppusaka, Sompalli and Nakripeta under the Palvancha Revenue Division, and the Mandals of Chintoor, Kunavaram, Vararamachandrapuram and Bhadrachalam but not including the revenue village of Bhadrachalam under the Bhadrachalam Revenue Division)” shall be substituted.

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Repeal and  
saving.

**3.** (1) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 is hereby repealed.

Ord. 4 of  
2014.

(2) Notwithstanding such repeal, anything done or any action taken under the Andhra Pradesh Reorganisation Act, 2014, as amended by the said Ordinance, shall be deemed to have been done or taken under the provisions of that Act, as amended by this Act.

6 of 2014.

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## STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Reorganisation Act, 2014 (6 of 2014) was enacted on 1st March, 2014 to provide for reorganisation of the State of Andhra Pradesh into the States of Telangana and Andhra Pradesh.

2. With a view to enable the successor State Government of Andhra Pradesh to have flexibility in the identification of areas for implementing the rehabilitation and resettlement aspect of the Polavaram Multi-purpose National Irrigation Project, as well as to ensure contiguity in the areas that form part of Andhra Pradesh and for administrative convenience, entire Mandals (administrative unit) in the Khammam District in which some Revenue Villages would get submerged or be needed for rehabilitation and resettlement purpose were required to be transferred to the successor State of Andhra Pradesh by amending section 3 of the Andhra Pradesh Reorganisation Act, 2014. This transfer of areas excludes the Bhadrachalam Town and the 12 Revenue Villages in the Bhurgampadu Mandal of the Khammam District through which the NH-221 passes as this highway is the only available road access to the Bhadrachalam Town from the rest of Telangana.

3. Prior to 1959, the entire Bhadrachalam Revenue Division was a part of the East Godavari District. It was transferred to the Khammam District for administrative reasons. Now, only a part of the Bhadrachalam Revenue Division is being transferred to Andhra Pradesh to address the rehabilitation and resettlement needs of the Polavaram Project.

4. The Government was of the view that immediate action was necessary to revise the territories of the two successor States before the appointed day, *i.e.*, 2nd June, 2014 on which day the Andhra Pradesh Reorganisation Act, 2014 would come into force. In the absence of adjustment of territories there was a possibility of the execution of the National Project getting delayed further. Therefore, an expeditious decision was required regarding transfer of the areas likely to get submerged, to the residuary State of Andhra Pradesh so that the rehabilitation and resettlement issues could be dealt with appropriately by that State. The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 (Ord. 4 of 2014) was, therefore, promulgated on 29th May, 2014.

5. By promulgation of the Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014, section 3 of the Andhra Pradesh Reorganisation Act, 2014 has been amended. Now, it is proposed to introduce a replacement Bill, namely, the Andhra Pradesh Reorganisation (Amendment) Bill, 2014 to maintain the continuity of the amendments carried out in section 3 of the Andhra Pradesh Reorganisation Act, 2014.

6. The Bill seeks to achieve the above objectives.

RAJNATH SINGH.

NEW DELHI;  
*The 10th June, 2014.*

*ANNEXURE*

EXTRACT FROM THE ANDHRA PRADESH REORGANISATION ACT, 2014

(6 OF 2014)

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PART II

REORGANISATION OF THE STATE OF ANDHRA PRADESH

Formation of  
Telangana  
State.

**3.** On and from the appointed day, there shall be formed a new State to be known as the State of Telangana comprising the following territories of the existing State of Andhra Pradesh, namely:—

Adilabad, karimnagar, Medak, Nizamabad, Warangal, Rangareddi, Nalgonda, Mahbubnagar, Khammam (but excluding the revenue villages in the Mandals specified in G.O.Ms. No. 111 Irrigation & CAD (LA IV R&R-I) Department, dated the 27th June, 2005 and the revenue villages of Bhurgampadu, Seetharamanagaram and Kondreka in Bhurgampadu Mandal) and Hyderabad districts,

and thereupon the said territories shall cease to form part of the existing State of Andhra Pradesh.

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LOK SABHA

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BILL

to amend the Andhra Pradesh Reorganisation Act, 2014.

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*(Shri Rajnath Singh, Minister of Home Affairs)*